

NORTHERN RAILWAY

NOTICE FOR E-AUCTION

Senior Divisional Commercial Manager/Freight, Delhi Division, Northern Railway, in terms of Railway Board letter No. 2022/TC(FM)/10/04 dated 13.06.2022, invites bids through e-Auction (www.ireps.gov.in) for leasing of parcel space of SLR compartments in following trains originating from Delhi division for a period of two years as per schedule given below:-

- 12506 (F1), 13258 (F1), 14018 (F1), 15128 (F1) - 11.10.2022 at 11:30 am.
- 12265 (F1, F2 & R1), 12562 (F1), 14014 (F1) - 12.10.2022 at 11:30 am.
- 12428 (F1), 13414 (F1), 22418 (F2 & R1) - 13.10.2022 at 11:30 am.

Important notes:

- For more information, requirement and various aspects regarding the e-Auctions, interested bidders are advised to visit https://www.ireps.gov.in/html/helpdesk/learning_centre.html. (e-Auction learning section.)
- Earnest Money Deposit (EMD):** 5% of the total contractual bid value to be deposited online during the auction. EMD of the successful bidder will be retained as Security Deposit.
- Railway Administration reserves the full and absolute rights to short terminate these contracts at any point of time and/or for taking any decision regarding the discontinuation / continuation of these contracts with modified/additional terms and conditions depending upon the continuation/discontinuation of these trains or commencement of new train services. **2080/2022**

SERVING CUSTOMERS WITH A SMILE

The Federal Bank Ltd.

Khasra No. 463, Near Tikli Bus Stand, Tikli, Gurgaon-122101

FEDERAL BANK
Your Perfect Banking Partner
Regd. Office: Alwaye, Kerala

NOTICE FOR PRIVATE SALE OF GOLD

Notice is hereby given for the information of all concerned that Gold Ornaments pledged in the following Gold loan accounts, with the under mentioned branches of the Bank, which are overdue for redemption and which have not been regularised so far in spite of repeated notices, will be put for sale in the branch on or after 29/08/2022 as shown below:

Branch / Venue:	A/c. No.	Name	A/c. No.
Jyoti	22336400006328	Dharmender Yadav	22336400004356
Parmod Vashist	22336400004968	Dharmender Yadav	22336400005098
Parmod Vashist	22336400004976	Mohit	22336400006005
Parmod Vashist	22336400004984	Pawan Yadav	22336400006278
Sunita	22336400006211	Kaushal	22336400006013
Abhimanu Yadav	22336400003481	Leela	22336400005106
Sharmila	22336400005502	Bhupender	22336400005007
Sharmila	22336400006336	Bhupender	22336400007037
Sharmila	22336400006393	Jeet Ram	22336400004588

Branch Manager, (The Federal Bank Ltd.)
Date: 13.08.2022

JAGSONPAL FINANCE & LEASING LTD.

Regd. Office: D-28, First Floor, Greater Kailash Enclave - I, New Delhi - 110 048.
Tel: 011-49025758, Fax: 011-41633812, Web: www.jagsonpal.com, Email: jagsonpalfinance@gmail.com

Extract of the Standalone Statement of Unaudited Financial Results for Quarter ended 30.06.2022

PARTICULARS	Quarter ended 30.06.2022		
	Unaudited	Audited	Unaudited
Total Income from operation (net)	0.95	5.40	10.59
Net Profit/(Loss) for the period before tax and exception items	(4.31)	(4.92)	5.42
Net Profit/(Loss) for the period after tax (before exceptional items)	(4.31)	(4.92)	5.42
Net Profit/(Loss) for the period after tax, exceptional items	(4.31)	(4.92)	5.42
Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax))	(4.31)	(4.92)	5.42
Equity Share Capital	550.04	550.04	550.04
Reserves excluding revaluation reserves (i.e. Other Equity)	-	-	-
Earning Per Share (face value ₹10/- each) - Basic & Diluted	(0.08)	(0.09)	0.09

By Order of the Board
Kanwarpal Singh Kohhar
Chairman & Managing Director
DIN: 00529230

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF IT POWER CONSULTING PRIVATE LIMITED

RELEVANT PARTICULARS

Name of Corporate Debtor	IT Power Consulting Private Limited
Date of incorporation of Corporate Debtor	16/01/1997
Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Delhi
Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U31101DL1997PTC381469
Address of the registered office and principal office (if any) of corporate debtor	H. No. C-50, Basement Shivalki, South Delhi, New Delhi - 110017
Insolvency commencement date in respect of corporate debtor	10.08.2022
Estimated date of closure of insolvency resolution process	06.02.2023 (Being 180 days from commencement of CIRP)
Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Vijay Kumar Sharma Reg. No.: IBI/NIPA-001/1P-P02595/2021-2022/13960
Address and e-mail of the interim resolution professional, as registered with the Board	C-333, St. No. 14, Bhajanpura, Delhi - 110053 Email ID: cavijaysharma@gmail.com
Address and e-mail to be used for correspondence with the interim resolution professional	C-333, St. No. 14, Bhajanpura, Delhi - 110053 Email ID: cavijaysharma@gmail.com
Last date for submission of claims	24.08.2022
Classes of creditors, if any, under clause (b) of sub-section (3A) of section 21, as provided by the Interim Resolution Professional	Not applicable as per the information available with the IRP
Names of insolvency professionals identified to act as authorized representative of creditors in a class (three names for each class)	Not Applicable
(a) Relevant forms and (b) Details of authorized representatives are available at:	a) Relevant Forms available https://ibbi.gov.in/home/downloads b) NA

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench has ordered the commencement of a corporate insolvency resolution process of the **IT Power Consulting Private Limited** on 10.08.2022.

The creditors of **IT Power Consulting Private Limited** are hereby called upon to submit their claims with proof on or before 24.08.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Vijay Kumar Sharma
Interim Resolution Professional for IT Power Consulting Private Limited
Regn. No.: IBI/NIPA-001/1P-P02595/2021-2022/13960
Date: 11.08.2022
Place: New Delhi

CINEVISTA LIMITED.

Regd. Office : Plot No.1, Gandhi Nagar, L. B. S. Marg, Kanjurmarg West, Mumbai-400078.
CIN : L92130MH1997PLC107871

EXTRACT OF THE STANDALONE & CONSOLIDATED AUDITED RESULTS FOR THE QUARTER & YEAR ENDED 30TH JUNE, 2022

Sr. No.	Particulars	01-04-22	01-04-21	01-01-22	01-04-21	01-04-22	01-04-21	01-01-22	01-04-21
		Audited	Audited	Audited	Audited	Audited	Audited	Audited	Audited
1	Total Income from Operations	18.35	-	102.87	144.19	18.35	-	102.87	144.19
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	(161.43)	(195.01)	(163.13)	(788.11)	(161.45)	(195.02)	(163.14)	(788.16)
3	Net Profit/(Loss) for the period before tax (after exceptional and/or Extraordinary items)	(161.43)	(195.01)	(163.13)	(788.11)	(161.45)	(195.02)	(163.14)	(788.16)
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(161.43)	(195.01)	(984.53)	(1,648.84)	(161.45)	(195.02)	(984.54)	(1,648.89)
5	Total Comprehensive Income for the year (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax))	-	-	-	-	0	-	-	-
6	Equity Share Capital (Face Value of Rs. 2/- per share)	1,148.73	1,148.73	1,148.73	1,148.73	1,148.73	1,148.73	1,148.73	1,148.73
7	Equity Share Capital (Face Value of Rs. 10/- per share)	-	-	-	-	29.54	29.54	29.54	29.54
8	Reserves (excluding Revaluation Reserve)	1,528.41	3,583.35	1,689.84	1,689.84	1,037.87	3,092.86	1,199.32	1,199.32
9	Earnings per Share of Rs. 2/- each (for continuing and discontinued operations)	-	-	-	-	-	-	-	-
10	1. Basic: 2. Diluted:	-	-	-	-	-	-	-	-

For CINEVISTA LIMITED
ed/-
PREMKRISHN MALHOTRA
CHAIRMAN

Place: Mumbai
Date: 12.08.2022

BCC FUBA INDIA LIMITED

Regd. Office : 4 K.M., Swarghat Road, Nalagarh-174101, Distt. Solan (H.P.)
Tel : 9218423157, Website: www.bccfuba.com, CIN : L51395HP1985PLC012209

Extract of UN-Audited Financial Results for the Quarter Ended 30th June, 2022

S. No.	Particulars	Quarter Ended	Quarter Ended	Quarter Ended	Year Ended
		30.06.2022	30.06.2021	31.03.2022	31.03.2022
1	Total Income from Operations	473.26	574.12	850.59	2,853.53
2	Net Profit/(Loss) for the period (before tax, Exceptional and/or Extraordinary items)	13.80	25.88	8.32	54.26
3	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	13.80	25.88	8.32	59.01
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	13.80	25.88	8.32	59.01
5	Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and other Comprehensive Income (after tax))	13.80	25.88	7.14	55.17
6	Equity Share Capital (Face value of Rs. 10/- each)	1,531.01	1,531.01	1,531.01	1,531.01
7	Reserves (Excluding Revaluation Reserve as shown in the Balance Sheet of previous year)	-	-	-	-
8	Earning per share (of Rs. 10/- each) (for continuing and discontinued operations)- Basic (In Rs.) Diluted (In Rs.)	0.09 0.09	0.17 0.17	0.05 0.05	0.36 0.36

By the order of the Board
Abhinav Bhardwaj
Director
DIN: 06785065

Place: New Delhi
Date: August 12, 2022

NORTH EASTERN CARRYING CORPORATION LIMITED

(CIN : L51909DL1984PLC019485)
Regd. Office : 9062/47, Ram Bagh Road, Azad Market, Delhi- 110006
Tel. No. : 011-23517516-19, Email Id-cs@necgroup.com, Website- www.necgroup.com

Statement of un-audited Financial Results for the Quarter ended 30.06.2022 (Rs.in Lakhs)

S. No.	Particulars	3 months ended (30/06/2022)	Previous Year ended (31/03/2022)	Corresponding 3 months ended in the previous year (30/06/2021)
1	Total Income from Operations	8209.30	25042.77	7041.33
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	151.68	568.64	95.90
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	151.68	568.64	95.90
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	96.02	425.75	71.90
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	95.24	421.57	71.90
6	Equity Share Capital (face value Rs 10/- per share)	5019.73	5019.73	5019.73
7	Reserve excluding Revaluation Reserve as per Balance Sheet of previous year	-	4873.88	-
8	Earnings Per Share (of Rs 10/- each) (for continuing and discontinued operations)			
	a) Basic	0.19	0.85	0.14
	b) Diluted	0.19	0.85	0.14

Notes:

- The above is an extract of the detailed format of un-audited Financial Results filed with the BSE Limited and National Stock Exchange of India Limited under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.
- The Results are available on the website of the Company at www.necgroup.com and website of Stock exchanges i.e. www.nseindia.com and www.bseindia.com.
- The figures of the March 22 quarter are balancing figures between the audited figures in respect of full financial year and unaudited figures published year to date upto the third quarter of the relevant financial year which were subject to limited review.
- The above un-audited financial results for the quarter ended June 30, 2022 were reviewed by the Audit Committee and thereafter approved by the Board of Directors at their Meeting held on August 12, 2022.
- The figures of previous financial year were regrouped/rearranged where ever necessary.

For North Eastern Carrying Corporation Limited
Sd/-
(Sunil Kumar Jain)
Chairman & Managing Director
DIN: 00010695

Place: Delhi
Date : 12.08.2022

Union Bank of India

Branch Office: Kaithal eCB, KARNAL

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY) (RULE 8(1))

Whereas, the undersigned being the authorized officer of the Union Bank of India under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued/published notices upon the borrowers to repay the amount mentioned in the notices within 60 days from the date of receipt of the said notices.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers/Mortgagors/Guarantor in particular and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the said rule on the dates mentioned against accounts.

The borrowers/Mortgagors/Guarantor in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the Union Bank of India for an amount mentioned herein below besides interest and other charges/expenses against accounts.

Name of Account	Description of Property taken in Possession	Date and Amount of Demand Notice	Date of Taking Possession
M/s Bhashar Dass Mohan Lal	1. All the piece & parcel of land & building admeasuring 66.66 Sq. yards situated at Property No. 166C321U37PI MCK No. 1018/11 Old, New No. 253 - A/15 MCK, Situated at patuChoudhary, Ram Nagar, Near New Grain Market, Kaithal owned by Smt. Neelam Mittal W/O Mohan Lal Bounded by - North: School, South: Road 20 Ft Wide, East: Property of Smt. Kiran Mittal, West: Property of Smt. Mamta Rani now Rajinder Kumar.	04.04.2022	04.08.2022
		Rs 57,14,637.45/- (Rupees Fifty Seven Lac Thirteen Thousand Six Hundred Thirty Seven and Paise Forty Five Only) together with interest as per the contractual rate.	

Date: 09.08.2022 Place: Kaithal Authorised Officer (UNION BANK OF INDIA)

CAMBRIDGE TECHNOLOGY ENTERPRISES LIMITED

Regd. Office: Cabin No. 1.4 & 5, Level 1 (Ground Floor) Block 1, 'Cyber Pearl', Hitec City, Madhapur, Hyderabad - 500081, TS, India. Phone: +91-400-40234400 Fax: +91-400-40234000
E-mail: investors@ctpl.com Website: www.ctpl.com CIN: L72200TG1999PLC030997

UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2022

Sl. No.	Particulars	Quarter Ended	Year Ended	Quarter Ended
		30-Jun-2022	31-Mar-2022	30-Jun-2021
1	Total income from operations (net)	3,639.88	11,224.30	2,483.82
2	Net Profit / (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	728.47	1,175.59	247.25
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	728.47	1,175.59	247.25
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	699.02	979.57	224.84
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	802.46	1,064.93	320.64
6	Equity Share Capital	1,963.10	1,963.10	1,963.10
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	6575.53
8	Earnings Per Share (of Rs. 10/- each) (for continuing operations)	3.56	4.49	1.15
	Diluted - (in Rupees):	3.56	4.49	1.15

Notes:

- The above is an extract of the detailed format of Quarterly Financial Results for the period ended June 30, 2022 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the websites of the Stock Exchange(s) at www.bseindia.com and www.nseindia.com and the Company's website at www.ctpl.com.
- Extract from the Standalone unaudited financial results:

Particulars	Quarter Ended	Year Ended	Quarter Ended
	30-Jun-2022	31-Mar-2022	30-Jun-2021
Income from operations (net)	1,369.84	4,647.88	1,127.23
Profit/(Loss) before tax	321.69	375.62	144.98
Profit/(Loss) after tax	292.12	205.83	129.94
Total comprehensive income for the period	263.29	220.34	126.01

for Cambridge Technology Enterprises Limited
Dharani Raghurama Director
Whole-Time Director
(DIN: 00453250)

Place: Hyderabad
Date : August 12, 2022

Public Notice for E-Auction Cum Sale (Appendix - IV A) (Rule 8(6))

Bank of India is hereby notified to the public that it has been authorized to sell the immovable property situated at Plot No. 30/30E, Upper Ground Floor Plot No. C-1, Sector 4, Vaishali, Ghaziabad, Uttar Pradesh - 201010 under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorized Officer ("AO") of IFL-HFL had taken the possession of the following property/ies pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS BASIS" & "AS IS WHAT IS BASIS" for realization of IFL-HFL's dues. The Sale will be done by the undersigned through e-auction platform provided at the website: www.bankauctions.com.

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property / Secured Asset	Date of Physical Possession	Reserve Price
1. Mr. Ashok Mishri 2. Mrs. Jyoti 3. Mrs. Poonam Mishri	Rs.25,75,340/- (Rupees Twenty Five Lakh Seventy Five Thousand Three Hundred Forty Only) BID Increase Amount Rs.30,000/- (Rupees Thirty Thousand Only)	All that part and parcel of the property bearing Plot No-42, Kh. No-522, measuring 305 sq. yds, Ward No. 0502, Shahu Vihar, Vill. Hadbast, Lon. 0520, Ghaziabad, 201012, Uttar Pradesh, India	20-Jun-2022 Total Outstanding As On Date 04-Aug-2022	Rs.45,03,680/- (Rupees Fort Five Lakh Three Thousand Six Hundred Eighty Only) Earnest Money Deposit (EMD) Rs.4,50,368/- (Rupees Four Lakh Ninety Three Thousand and Five Hundred Sixty Eight Only)
1. Mr. Chhitar Pal 2. Mrs. Manorama	02-Mar-2022 Rs.23,27,837/- (Rupees Twenty Three Lakh Twenty Seven Thousand Eight Hundred Thirty Seven Only) BID Increase Amount Rs.30,000/- (Rupees Thirty Thousand Only)	All that part and parcel of the property bearing Flat No FF-2 LHS, on First Floor, on Plot No D-70, out of Khasha No.209 82102, area measuring 51.06 sq. mtrs., SLF VED Vihar, situated at Sadullabad, Ghaziabad, Pincode: 201012, Uttar Pradesh	01-Jun-2022 Total Outstanding As On Date 08-Aug-2022	Rs.17,14,500/- (Rupees Seventeen Lakh Fourteen Thousand Five Hundred Only) Earnest Money Deposit (EMD) Rs.1,71,450/- (Rupees One Lakh Seventy One Thousand Four Hundred Fifty Only)
1. Mr. Rajesh Shrivastava 2. Mrs. Dimple	07-May-2021 Rs.16,47,388/- (Rupees Sixteen Lakh Forty Seven Thousand Three Hundred Eighty Eight Only) BID Increase Amount Rs.25,000/- (Rupees Twenty Five Thousand Only)	All that part and parcel of the property bearing Plot No. D-40, Flat No. SF-1 (MG), admeasuring 50 sq. yds. i.e. 41.80 sq. mtrs., Second Floor, RHS, Vihar Phase-2, Khasra No. 1274, Lon., Ghaziabad, 201012, Uttar Pradesh, India	21-Jun-2022 Total Outstanding As On Date 10-Aug-2022	Rs.14,96,700/- (Rupees Fourteen Lakh Ninety Six Thousand Seven Hundred Only) Earnest Money Deposit (EMD) Rs.1,49,670/- (Rupees One Lakh Four Hundred Ninety Six Thousand Seven Hundred Only)

TERMS AND CONDITIONS:

- For participating in e-auction, intending bidders required to register their details with the Service Provider: <https://www.bankauctions.com>, well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
- The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
- The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment and all other incidental costs, charges including all taxes and rates outgoing relating to the property.
- The purchaser has to bear the costs, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges and all other incidental costs, charges including all taxes and rates outgoing relating to the property.
- Bidders are advised to go through the website <https://bankauctions.com> and <https://www.ifil.com/home-loans-procedure-for-auction> for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction sale proceedings.
- For details, help procedure and online training on e-auction prospective bidders may contact the service provider E-Mail ID: support@bankauctions.com, Support Helpline Numbers: +9129198124/25/26 and any property related query Mr. Jitendra Gupta at 9372258003, jtendra.gupta@ifil.com
- Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IFL-HFL shall not be responsible for any loss of property under the circumstances.
- Further the notice is hereby given to the Borrowers, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
- In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
- AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason thereof. In case of any dispute in tender/auction, the decision of AO of IFL-HFL will be final.
- 15 DAYS SALE NOTICE UNDER THE RULE 9 SUB RULE 1 (I) OF SARFAESI ACT, 2002

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Place: New Delhi/Ghaziabad, Date: 13-Aug-2022 Sd/- Authorised Officer, IFL Home Finance Limited

RATNABHUMI DEVELOPERS LIMITED

CIN: L45200GJ2006PLC048776
Regd. Office: S.F. 207, Turquoise, Panchvati Panch Rasta, Nr. White House E.B., C.G. Road, Ahmedabad-380009, Gujarat, India • Tel No : (079) 40056129 • Email: cs@ratnagroup.co.in • Website: www.ratnagroup.co.in;

EXTRACT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2022

Sr. No.	Particulars	Quarter ended	Quarter ended	Quarter ended	Year Ended
		30-06-2022	31-03-2022		

